

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

**LOK SABHA
STARRED QUESTION NO. 224**

TO BE ANSWERED ON WEDNESDAY, THE 04.12.2019

High Court Benches

*224. SHRI RAJENDRA AGRAWAL:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether the Government is planning to establish High Court Benches in various States including Uttar Pradesh;
- b) if so, the details thereof and if not, the reasons therefor;
- c) the criteria adopted/formalities required by the Government for establishment of these Benches; and
- d) the details of the States where such Benches have already been established?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) to (d) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK
SABHA STARRED QUESTION No. 224 FOR ANSWER ON 4th
DECEMBER, 2019

(a) to (d): In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government incorporating readiness to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court who is authorized to look after day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

No complete proposal has been received from the any State Government including that of Uttar Pradesh to establish a High Court Bench.

A statement showing the High Courts and their respective Benches is attached at **Annexure.**

Annexure

Sl. No.	High Court(States)	Principal Seat	Jurisdiction	Permanent Bench and Date from which the Bench began functioning
1.	Allahabad(Uttar Pradesh)	Allahabad	Uttar Pradesh	Lucknow (01.07.1948)
2.	Andhra Pradesh (01.01.2019)	Amaravati	Andhra Pradesh	-
3.	Telangana	Hyderabad	Telangana	-
4.	Bombay(Maharashtra)	Mumbai	Maharashtra; Goa; Daman & Diu; Dadra & Nagar Haveli;	Nagpur (01.05.1960) , Panaji (01.07.1948) , Aurangabad (27.08.1984)
5.	Calcutta(West Bengal)	Kolkata	West Bengal & Andaman & Nicobar Islands	(i) Circuit Bench at Jalpaiguri vide Presidential Order dated 7 th February, 2019. (ii) Circuit Bench at Port Blair.
6.	Chattisgarh	Bilaspur	Chattisgarh	-
7.	Delhi(NCT of Delhi)	New Delhi	NCT of Delhi	-
8.	Gauhati(Assam)	Guwahati	Assam, Nagaland, Mizoram & Arunachal Pradesh	Kohima (10.02.1990) , Aizawl (05.07.1990) , Itanagar (12.08.2000)
9.	Gujarat	Sola (Ahmedabad)	Gujarat	-

10.	Himachal Pradesh	Shimla	Himachal Pradesh	-
11.	High Court for the Union Territory of Jammu & Kashmir and Union Territory of Ladakh (as per Jammu & Kashmir reorganization Act, 09.08.2019)	Jammu & Srinagar	Jammu & Kashmir (UT), Ladakh(UT)	-
12.	Jharkhand	Ranchi	Jharkhand	-
13.	Karnataka	Bangalore	Karnataka	Dharwad (24.08.2013) , Gulbarga (31.08.2013)
14.	Kerala	Ernakulam (Kochi)	Kerala & Lakshadweep Islands	-
15.	Madhya Pradesh	Jabalpur	Madhya Pradesh	Gwalior (01.11.1956) , Indore (01.11.1956)
16.	Madras(Tamil Nadu)	Chennai	Tamil Nadu & Pondicherry	Madurai (24.07.2004)
17.	Orissa	Cuttack	Orissa	-
18.	Patna(Bihar)	Patna	Bihar	-
19.	Punjab & Haryana	Chandigarh	Punjab, Haryana & Chandigarh	-
20.	Rajasthan	Jodhpur	Rajasthan	Jaipur (31.01.1977)
21.	Sikkim	Gangtok	Sikkim	-
22.	Uttarakhand	Nainital	Uttarakhand	-
23.	Manipur	Imphal	Manipur	
24.	Meghalaya	Shillong	Meghalaya	
25.	Tripura	Agartala	Tripura	

